

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 112(ND)/2012**

**IN THE MATTER OF:**

Rupak Gupta & Anr.

... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

... Respondent

**Order under Section 397/398 of the Companies Act, 2016**

**Order delivered on 21.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Yajur Mittal,  
Ms. Sanjana Sharma, Advocates

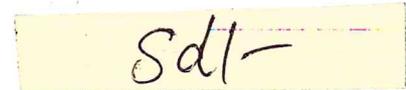
For Respondent No. 2(a) : Mr. Virender Ganda, Sr. Adv.  
Ms. Mamta R., CS  
Mr. Santosh K., Adv.  
Ms. Gauri Rishi & Mr. Arun Bhagat, Adv.

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,  
Advocates

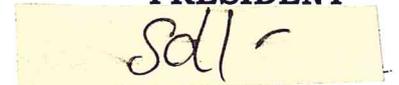
**ORDER**

On account of paucity of time, hearing is deferred to 30<sup>th</sup>

August, 2017.



**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**



**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

21.08.2017  
V. Sethi